

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2011
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: Mr. Girish P. Lotia
V/s.
M/s. Rang Sharda Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---|-------------------------------|--------------|
| 1 | Adv. Tejas Kuriya, i/b Theodor Law Associates | Advocate for Petitioner | Tejas Kuriya |
| 2 | Adv. K.S. Ahuja i/b SD Jyani Law Chambers | Advocate for Respondent | K.S. Ahuja |

ORDER

C.P. No. 08/397-398/CLB/MAH/2011

1. Ld. Representatives of both the sides are present.
2. From the side of the Petitioner, an Application seeking adjournment is on record due to ill health of Managing Partner of the law firm. Considering the personal reason of the Ld. Counsel, this C.P. is adjourned.
3. As per the convenience of both the sides, now this C.P. is fixed for hearing on **2nd January, 2017**. Date communicated to both the sides.

Dated 16.11.2016

sd/-
Shri M.K. Shrawat
Member (Legal)